

(d) if so the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Permissible limit of noise prescribed under the Environment (Protection) Act, 1986 for industrial commercial, residential and silence zones is 75, 65, 55 and 50 dB (A) for day time and 70, 55, 45 and 40 dB(A) for night time, respectively.

(b) A survey conducted by the Central Pollution Control Board in various metropolitan cities in the country reveals that ambient noise levels at some of the heavy traffic intersections have been found to exceed the prescribed standards. In Delhi, the important intersections having excessive noise level are the following: ITO, Kashmere Gate, Kingsway Camp and Moolchand.

(c) No such information is available with Government.

(d) The steps taken by the Government to control noise pollution includes:

- (i) Noise limits have been prescribed for automobiles, domestic appliances and construction equipment to be adopted at the manufacturing stage. Noise limits for appliances and equipment are to be met by 1993.
- (ii) Code of practice for controlling noise pollution from sources other than industries and automobiles, has been evolved by the central Pollution Control Board. The areas include: public address system, aircraft operation and bursting of crackers.
- (iii) Other measure to control noise include - declaration of silence zones, regulating the use of loudspeakers, restrictions and use of loud horns in vehicles, regulating the movement of

heavy vehicles and segregating industries from residential areas.

[English]

### ISI Certification for Soaps

\*775. SHRI V. SREENIVASA PRASAD:  
SHRI G. DEVERAYA NAIK:

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Scientists in the Bureau of Indian Standards (BIS) have revealed that there is not a single toilet soap in the market that has been tested for safety and quality by BIS;

(b) if so, whether the use of various toilet soaps is causing skin diseases;

(c) whether the Government propose to take concrete steps to make ISI certification compulsory for toilet soaps in the country; and

(d) if not, the reasons therefor?

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI A.K. ANTONY): (a) In a Paper on "Safety Evaluation of Toilet Soaps, Bathing Bars and Synthetic Detergents" presented by a BIS Scientist at the Seminar on "Toxicology-Status, trends and Prospects" organised by Shnram Institute for Industrial Research on 31st March 1993 at New Delhi it was stated that so far no third party testing and certification of toilet soaps for their quality and safety under the Scheme of ECO Mark has been done.

(b) No such report has been received.

(c) and (d) Health Ministry have initiated steps to include toilet soap and certain other soaps in Schedule 'S' to the Drugs and Cosmetic Rules, 1954, which stipulates that products listed

in the schedule shall conform to the Indian Standard specifications laid down from time to time by the BIS

### Fair Price Shops

\*776 SHRIG MADEGOWDA  
SHRIC P MUDALAGIRIYAPPA

Will the Minister of CIVIL SUPPLIES CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state

(a) the number of Fair Price Shops being run by the Women's Organisation State wise

(b) whether the Government have reserved certain percentage of licences for allotment of Fair Price Shops to women cooperatives scheduled castes and scheduled tribes unemployed graduates ex servicemen and physically handicapped and

(c) if so the details thereof category wise?

THE MINISTER OF CIVIL SUPPLIES CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI A K ANTONY) (a) to (c) The Operational responsibility for implementing the Public Distribution System (PDS) is that of the State Governments and UT Administrations. Decisions relating to allocation of Fair Price Shops (FPS) including the question of reservations and preferences to specific categories of persons/organisations are taken by them. The Central Government had requested State Governments to consider preferential allotment or reservation of certain percentage of FPS to SC/ST ex servicemen and women including cooperatives run by such categories

of people. Record on the number of FPS run by such persons/organisations preferential allotment and reservation of percentage to such categories is not available

### Railway Routes in Far-off Areas

\*777 SHRIN J RATHVA Will the Minister of RAILWAYS be pleased to state

(a) whether a high level Committee constituted in 1984 has selected certain railway routes in 1989 for extension in the far-off areas

(b) if so the details thereof and the names of routes selected by the Committee for further extension

(c) the number of new areas included by the Government in the Eighth Five Year Plan as per the recommendation of the Committee

(d) the steps being taken by the Government regarding remaining new areas

(e) the funds provided for this purpose during the Eighth Five Year Plan and

(f) the time by which it is likely to be completed?

THE MINISTER OF RAILWAYS (SHRI K JAFF RSHARIEF) (a) A high level committee was constituted in 1987 for expansion of railway network. This Committee submitted its report in the year 1989

(b) The new lines proposed by the Committee as required to handle traffic in the year 2000 2001 are as under

	<i>Name of the Proposed line</i>	<i>Length</i>
1	Koderma to Manipur	520Kms
2	Bhimsen (short of Kanpur) to Kanpur Kasganj MG line by construction of a flyover	20 Kms